केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6–8वां तल, टावर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029
6-8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi - 110029

Petition No. 505/GT/2024 Date: **6th November 2026**

To

Executive Director (Commercial),
North Eastern Electric Power Corporation Limited
Brookland Compound, Lower New Colony,
Shillong- 793003, Meghayala.

Subject: Petition for truing up of 2019-24 tariff and for determination of 2024-29 tariff for the period 2024-29 in respect of Panyor Lower Hydro Power Station (405MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **13.11.2026**:

2019-24:

Capital Cost

(a) Provide details of proportionate cost of land of the existing project which is being used for generating power based on renewable energy as per Reg 19 (5) (d) of the 2019 Tariff Regulations.

Additional Capital Expenditure (ACE)

(b) Reconcile the Net Additional capital expenditure claimed (on cash basis) under Form 9C and Form 1(I) for the period 2019-24.
(c) Proper references of annexures with respect to claimed Additional Capitalization to be provided along with page numbers.
(d) Submit advisory/direction from appropriate Indian Government Instrumentality or statutory authorities responsible for national or internal security for additional capital expenditure claimed under Regulation 26(1)(d) of the 2019 Tariff Regulations.
(e) Certificate of obsolescence for the existing asset by the OEM or (in absence of the same) certificate from the competent authority regarding the obsolescence of the equipment for additional capital expenditure claimed under 25(2)(c).
(f) For additional capital expenditure claimed under 26(1)(c) establish Force Majeure events necessitating the claim.
(g) Specific clarification for following Additional Capitalization claimed:

Sr. No.	***Head of Work /Equipment***	***Additional Information / Clarification***
1	*Retrofitting Of Cooling Water Pumps*	*Rationale for claim considering the fact the asset was already capitalized during the 2014-19 period.*

2	*Raising Of Tail Pool Walls For Safety Of Power House & Swichyard*	*Rationale for claim considering the fact the asset was already capitalized during the 2014-19 period.*
3	*145 KV, Single Pase, 1250A Isolators & 145KV, 2Core, 200/1A CTs*	*Furnish the number of units procured and bifurcation of cost of the sub-assets claimed.*
4	*Construction Of Cement Concrete Pavement To Improve The Road Gradient Of Access Road To 400 KV Switchyard, Power House*	*Rationale for claim considering the fact the asset was already capitalized during the 2014-19 period.*
5	*Permanent Plan IV(7)- Type Residential Quarters*	*Provide relevant regulation for the claim.*
6	*9 Nos. Of 132 KV Spring Operated SF6 Circuit Breaker, Make- CG Power*	*Rationale for claim considering the fact the asset was already capitalized during the 2014-19 period.*
7	*4 Nos. Of Control Panel For Dewatering Pump Model 40ATS & 4 Nos. Of Submr. Dewatering Pump MBH Make Model:2PD4SM40*	*Rationale for claim under Regulation 25(1)(d).*
8	*Supply Of Spares For ELPRO Make (Presently Siemens Ltd) 420 KV, 2000A, Pantograph Isolator & Supervision Of Erection Of Spares*	*Clarify whether the items claimed are to be kept as spares or have been put to use.*
9	*Supply Of Bypass Valve And Its Accessories For Dikrong Power House*	*Provide relevant regulation and justification for the claim.*

Form 11 and Form 12

(h) Rationale for consideration of value of freehold land as Rs. 0.00 lakh as against Rs. 239.68 lakh as approved vide order dated 15.12.2022 in Petition No. 233/GT/2020.

Security Charges

(i) Furnish documents/information towards assessment of security requirements made in terms of Regulation 35(1)(6) of 2019 Tariff Regulations.

2024-29

Additional Capital Expenditure (ACE):

(j) Provide Form 5B & Form 5C for establishing the additional expenditure claimed are part of original scope/RCE. Also, provide reconciliation between approved RCE cost, approved capital cost upto 31.03.2019 and item claimed under Additional capitalization for the period 2019-24 and 2024-29 that are within the original scope of the generating station.

(k) Provide detailed justification for all the additional capital expenditure claimed for the period 2024-29.

(l) Rationale for claiming additional capital expenditure under Regulation 24(1)(b) along with 76 & 77. Also furnish reasons for delay in capitalization of the items claimed under the abovementioned Regulations.

(m) Submit advisory/direction from appropriate Indian Government Instrumentality or statutory authorities responsible for national or internal security for additional capital expenditure projected under Regulation 26(1)(d) of the 2024 Tariff Regulations.

2. The Respondents shall file their replies by **20.11.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **27.11.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents